

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION No: 137 of 2024

Between:

1. Smt. Puthana Sushmitha, D/o. Puthana Krishna Mohan Reddy, Age: 33 years, Occ: House Wife, R/o Flat No. 406, S. No. 1 IS & 11 9 Urban County, Indira Nagar, KFC Lane, Gachibowli, Telangana 500032.
2. Puthana Krishna Mohan Reddy, S/o. Venkata Subba Reddy Puthana, Age: 62 years, Occ: Retired Employee, R/o Flat No. 202, Plot No. 572, Sri Sai Kutter, Road No. 4/3A, Mathrusri Nagar, Near SBI, Miyapur, Medchal Malkajigiri, Telangana- 500049.

...APPLICANTS/PETITIONERS

AND

1. Sahithi Constructions, Having its place of business at Plot No. 1222, H.No.8-2- 293/82fA/1222/F4, Fourth Floor, Road No. 36. Jubilee Hills, Hyderabad 500033, Telangana State, Represented by its Partner Smt. B. Parvathi W'o. B Laxmi Narayana, Hyderabad. Telangana
2. Sri K. Suri, S/o. Late L C Suri, Age: 78 years, Occupation. Business R/o H.No. 8-8-8, Sri Matha Chamber, Nampally. Hyderabad.
3. Sri M. Rajasekhar, S/o, Late Lachaiyah, Age: 49 years, Occupation. Business, R/o H.No.2-2-22/4, Flat No. 302, Indra Heights, DD Colony Bag Amberpet, Hyderabad.

...RESPONDENTS

Arbitration Application filed under Section 11 (6) of Arbitration and Conciliation Act, 1996 for the reasons stated in the accompanying affidavit, praying that this Hon'ble Court may be pleased to appoint a Sole Arbitrator for the purpose of adjudication of the disputes that have arisen between the Petitioner and the Respondents 1 to 3 in respect of the terms of the Agreement of Sale dated 29-10-2021.

**Counsel for the Applicants: Ms. V. Soubhagya Valli, representing
Mr. V. Seetharama Avadhani**

Counsel for the Respondents No.1 & 2: None Appeared

Counsel for the Respondent No.3: Sri S. Bhooma Goud

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

ARBITRATION APPLICATION No.137 of 2024

ORDER:

Ms. V.Soubhagya Valli, learned counsel representing Mr. V.Seetharama Avadhani, learned counsel for the applicants.

2. Learned counsel for the applicants seeks leave of this Court to withdraw the arbitration application with the liberty to revive the same.

3. Accordingly, the Arbitration Application is dismissed as withdrawn with liberty as aforesaid.

As a sequel, miscellaneous petitions, pending if any, stand closed. There shall be no order as to costs.

Sd/- M. VIJAYA BHASKER
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Mr. V. Seetharama Avadhani, Advocate [OPUC]
2. One CC to Sri S. Bhooma Goud, Advocate [OPUC]
3. Two CD Copies

Kam/gh

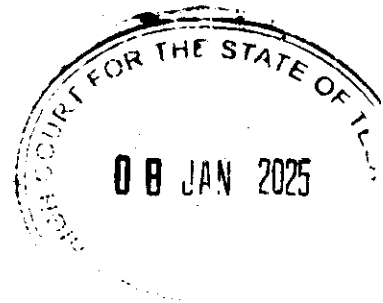
Kg

HIGH COURT

DATED:18/10/2024

ORDER

ARBAPPL.No.137 of 2024



**THE ARBITRATION APPLICATION
IS DISMISSED AS WITHDRAWN**

*Scopfed
Kf
25/11/24*